

**THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

CRM-M-9128-2021 (O&M)

Date of decision: 09.07.2021

Manpreet Singh

...Petitioner

Versus

State of Punjab

...Respondent

CORAM: HON'BLE MR.JUSTICE H.S. MADAAN

Present: Mr. RVS Chugh, Advocate for the petitioner.

Mr. J.S. Ghuman, DAG, Punjab.

H.S. MADAAN, J.

Case taken up through video conferencing.

This petition for regular bail has been filed by petitioner Manpreet Singh, an accused in FIR No.02 dated 02.01.2021, for offences under Sections 377, 511 IPC and Section 4 of Protection of Children from Sexual Offences Act, 2012, registered with Police Station Jhunir, District Mansa.

Briefly stated facts of the case as per prosecution story are that, on 01.01.2021 at about 3.00 PM, Manpreet Singh took child victim, aged about 08 years, a student of 2nd class from his school on a bicycle by giving him allurements of money and then in a room constructed in his field, removed his trouser (lower), took off pants of the child victim and started committing sodomy with him; the child

victim started crying on account of pain at which Manpreet Singh made him sit on his bicycle and left him near the school premises; the child informed his father Satnam Singh when he came home in the evening; the child was removed to Civil Hospital Sardulgarh, where he was medico-legally examined; the matter was reported to the police on the basis of which, formal FIR was recorded; the accused was arrested in this case on 02.01.2021.

Petitioner/accused had filed an application for grant of regular bail before Special Judge, Mansa, which was dismissed, vide order dated 27.01.2021. As such, he has approached this Court, craving for grant of similar relief, which request is being opposed by learned State counsel.

I have heard learned counsel for the parties besides going through the record.

The allegations against the petitioner are very grave and serious of attempting to commit unnatural sex with a child of young age of 08 years, making him undergo nightmarish and traumatic experience, which may haunt him for the rest of his life. He has spoiled the life of a young child by his hateful acts. The petitioner comes out to be a sex maniac, himself a teenager, indulging in perverse sexual acts. His such conduct cannot be taken lightly, since if released on bail, he may victimize several other innocent children and is a grave threat to the society. Although, on completion of investigation, the challan has been filed against him but the statement of child victim and the

complainant are yet to be recorded. The apprehension expressed by learned State counsel that if granted bail, there is every likelihood of the petitioner giving threats, intimidation or inducement to the prosecution witnesses in an attempt to make them resile from their statements during the trial to enable him to earn acquittal, cannot be brushed aside lightly. There are chances of his absconding and in the process delaying the trial also. The trial against him is going on, which is likely to be completed in near future. His guilt shall be determined during the trial. If proved guilty, he would be convicted and if not, he may earn acquittal. However, no ground to grant regular bail to the petitioner pending trial is made out. The petition lacks merit and is dismissed accordingly.

Anything said herein above shall not be construed as an expression of opinion on the merits of the case.

09.07.2021

*sumit.k***(H.S. MADAAN)****JUDGE**

Whether speaking/reasoned :

Yes

No

Whether Reportable :

Yes

No